

**CT. C NO. 60/2019  
KULDEEP SINGH VS. BHAGWAN SINGH**

**05.09.2020**

**COURT HEARING THROUGH VIDEO CONFERENCING**

**Present:- Sh. Shaad Anwar**, Adv. for complainant.  
Complainant is absent.


An application seeking permission to withdraw the complaint against Spl. CP (Crime), DCP (South-West) and CP was sent by the complainant through email on the email address of the Court.

Arguments heard on the application. Record perused.

Since the complainant is the master of his complaint, the **application is allowed**. The names of Spl. CP (Crime), DCP (South-West) and CP are deleted from the array of parties.

Amended memo of parties has also been filed along with the application.

Arguments part heard on the complaint. On the request of Id. Counsel for complainant, put up for remaining arguments on **03.10.2020**.

  
**(RAKESH KUMAR SHARMA)**  
**SPECIAL JUDGE (PC ACT), CBI-06**  
**ROUSE AVENUE COURTS, DELHI**  
**05.09.2020**